CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 239/MP/2021

: Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read Subject

with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commissioning date of the transmission project on account of force majeure events adversely impacting its implementation and

seeking appropriate directions.

Petitioner : Goa Tamnar Transmission Project Limited (GTTPL).

: Maharashtra State Electricity Distribution Co. Ltd. and 10 Ors. Respondent

Date of Hearing : 27.2.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, GTTPL

> Shri Tan Reddy, GTTPL Ms. Anisha Chopra, GTPPL

Shri Ravi Sharma, Advocate, MPPMCL Shri Aryan Chanda, Advocate, MPPMCL Shri Vyom Chaturvedi, Advocate, MSEDCL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner submitted that except the LILO on one ckt. of Narendra (existing) - Narendra (New) 400 kV D/c quad line at Xeldem ('NN Line'), all other elements of its Project have already been commissioned. However, the implementation of the NN Line has been severely affected by the various Force Majeure events. Learned counsel, while highlighting these Force Majeure events, also pointed out that forest and wildlife clearance for the NN line in the State of Karnataka, post its re-routing in terms of the Hon'ble Supreme Court's order in Godavarman Matter, is still awaited and, in fact, the Hon'ble Chief Minister of Karnataka in his letter dated 18.9.2024 addressed to the Hon'ble Prime Minister has expressed his willingness to keep the Petitioner's proposal for forest diversion on hold subject to the grant of certain approval necessary for the completion of Kalasa-Bandhuri Nala Diversion Project in Goa. The Petitioner is, however, pursuing the above matter with the Govt. of Karnataka to grant the requisite forest and wildlife clearances. Learned counsel accordingly submitted that in view of these subsequent developments, the Petitioner has moved the IA No. 107/2024 seeking amendment to the present Petition in terms of liberty granted by the Commission vide Record of Proceedings for the hearing dated 19.2.2024, which may be allowed.

- In response to the specified query of the Commission regarding the receipt of transmission charges by the Petitioner in respect of elements already commissioned, learned counsel sought liberty to seek necessary instruction and to file an affidavit in this regard.
- 3. Learned counsel for the Respondent, MPPMCL, pointed out that the despite being given liberty to file an IA by the Record of Proceedings for the hearing dated 19.2.2024, the Petitioner moved the IA seeking amendments to the Petition only in November 2024. Learned counsel, while seeking a liberty to examine the said IA, also submitted that if the Commission deems fit to allow the said IA, the Respondent may be permitted a reasonable opportunity to file a reply to the amended Petition.
- 4. Considering the submissions made by the learned counsel for the parties, the Commission deemed it fit to allow the IA No.107/2024 and to take on record the amended Petition.
- 5. The Commission directed the Petitioner to implead all beneficiaries of Western Region and file a copy revised memo of parties within a week and to submit the following information on an affidavit within three weeks with respect to each element:
 - (a) A copy of the SLD transmission scheme with upstream and downstream interconnecting transmission systems.
 - (b) A copy of the certificate for declaration of deemed COD/COD of the project.
 - (c) RLDC on load/ no load Charging Certificate for all the elements.
 - (d) CEA energisation certificate of all elements.
 - (e) Clarify from which date the Petitioner has raised bills of transmission charges for each of the elements. The date from which it has received the transmission charges against each of the elements declared COD.
 - (f) Summary of force majeure and Change in Law for each element with their impact and claims with relevant documentary evidence.
 - (g) Summary of Force Majeure / Change in Law as per the following table:

Summary of Force Majeure events

S.	Particulars	Original		Actual		Effective	Date of	Date by	Date of
No	of the	timeline	as	Timelin	e for	delay	occurrence	which	serving
	Activity/	per plan	of	the acti	vity	(excluding the	of the force	notice was	the notice
	Force	licensee	for			time period	majeure	required to	to LTTC
	Majeure	the activity	/			planned to	event	be served	
	event					execute the		to LTTCs	
						event) due to		as per	
						FM event		TSA	
		From	То	From	То				

Summary of Change in Law Events

S. No	Particulars of the	Date	of	Date by which notice	Date	of
	Change in Law event					the
		Change in La	aw	served to LTTCs as	notice	to
		event		per TSA	LTTC	
1.						

The particulars for change in scope with respect to each element as per the (h) following table with the relevant documentary evidence:

Particular	UoM	As per the original scope of Work	As the revised scope of work	Financial impact	Reasons for revision	
		VVOIR				

- The cost of the pending element vis-a-vis the other three elements which have been completed.
- The transmission tariff for the specific 'NN element' and what percentage it is of the total tariff for the whole transmission project.
- The Respondents were permitted to file their respective replies to the Petition, as well as the information to be furnished by the Petitioner as above, within six weeks. The Petitioner was also permitted to file its rejoinder within three weeks thereafter.
- 7. The Petition will be listed for the hearing on 29.5.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)